

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram:**

**Shri Ashok Basu, Chairperson  
Shri K.N. Sinha, Member  
Shri Bhanu Bhushan, Member  
Shri A.H. Jung, Member**

**IA No.46/2005  
In  
Petition No. 67/2003  
(Suo motu)**

**In the matter of**

Bringing Generating Stations of Central Public Sector Undertakings (CPSUs) supplying power to a single-beneficiary State in which situated, under the purview of Availability Based Tariff (ABT) – TPS-I NLC.

**The following were present:**

1. Shri R. Suresh, NLC
2. Shri S. Sowmyanarayanan, TNEB
3. Shri R. Krishnaswami, TNEB

**ORDER  
(DATE OF HEARING : 31.1.2006)**

The Commission by its order dated 4.7.2005 had decided to implement ABT on single-beneficiary generating stations, which included TPS-I, NLC owned by Neyveli Lignite Corporation Limited, a generating company owned or controlled by the Central Government, with effect from 1.12.2005. For this purpose, an action plan for implementation of ABT was to be prepared by Neyveli Lignite Corporation Ltd. and Tamil Nadu State Load Despatch Centre.

2. NLC has made this application placing on record the difficulties likely to be faced by it in case TPS-I, NLC is brought under ABT immediately. A prayer has been made to keep in abeyance the proposal for implementation of ABT till SLDC in the

State of Tamil Nadu is made neutral and independent, SLDC is equipped with necessary infrastructure to facilitate continuous and effective monitoring and scheduling, existing special energy meters are replaced with ABT compatible meters and NLC is made firm allocation of power for its mines by CEA/Ministry of Power

3. Both the parties recognize the merits of the proposal for implementation of ABT, and agree that they would both benefit from it. They have indicated that TPS-I NLC could be brought under ABT with effect from 1.7.2006. We fully appreciate the spirit and desire of the parties and hope that necessary preparations in the direction shall be made in right earnest.

4. We direct that the difficulties, if any, in the way of smooth switch-over to ABT regime shall be looked into by one-member Bench of the Commission, with one of us, namely, Shri Bhanu Bhushan, Member. The Bench will make appropriate recommendations to the Commission for its consideration after hearing the parties concerned.

5. The date/place of hearing by the Bench shall be communicated to the parties separately.

6. IA No.46/2005 accordingly stands disposed of.

Sd/-  
**(A.H. JUNG)**  
**MEMBER**

Sd/-  
**(BHANU BHUSHAN)**  
**MEMBER**

Sd/-  
**(K.N. SINHA)**  
**MEMBER**

Sd/-  
**(ASHOK BASU)**  
**CHAIRPERSON**

**New Delhi dated the 13<sup>th</sup> February 2006**